

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1244/2019

Dated Wednesday, the 18th day of September, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

M.Rani,

Ponmalar,

17, Vivekanandan Street,

Thirunagar, Vellore 632006,

Vellore District.

.....Applicant

By Advocate M/s. V. Ajoy Khose

Vs

1.Union of India rep by its

Divisional Personnel Officer,

Southern Railways,

Tiruchirapalli Division,

Tiruchirapalli 620001.

2.The Senior Divisional Personnel Officer,

Southern Railways,

Tiruchirapalli Division,

Tiruchirapalli 620001.

....Respondents

By Advocate Mr. P. Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To direct the respondents to revise the family pension of the petitioner with effect from 01.01.2006 as per the 6th Pay Commission Recommendations and thereafter with effect from 01.01.2016 pay her 20%, 30% and 40% of additional family pension, on completion the age of 80 on 01.05.2008, the age of 85 on 01.05.2013 and the age of 90 on 01.05.2018 respectively, in addition to her normal family pension, based on her representation dated 04.08.2018 and based on the Office Memorandum in F. No. 38/37/008-P & PW (A) dated 01.09.2008 and Office Memorandum in F. No. 38/37/008-P & PW (A) pt. II dated 03.10.2008 of the Department of Pension and Pensioners Welfare, Ministry of Personnel, Public Grievances and Pension, Government of India and to revise her family pension w.e.f. 01.01.2016 based on the revised pension to be given as per the above two office memorandums with all consequential benefits and arrears together with interest and to pass such further or other orders that this Hon'ble Tribunal may deem fit and proper and just in the facts and circumstances of the case and thus render justice."

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has given representation dated 04.08.2018 as Annexure A-12 to the competent authority regarding her grievance which is still pending and no speaking order is passed till now. The applicant will be satisfied if the representation is considered and orders are passed.
3. Mr.P.Srinivasan, Senior standing counsel for Railways takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.
4. In view of the limited submission and without going into the substantive merits of the case, the OA is disposed of with the following direction:

"The competent authority is directed to consider the applicant's Annexure A-12 representation dated 04.08.2018 and pass a

speaking order as per the relevant rules and regulations, within a period of three months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

18.09.2019